

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.56
C.P. (CAA)No.26/BB/2023

IN THE MATTER OF:

M/s. Dristi-Soft Solutions Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 23.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Amrita Jain

ORDER

1. Heard the learned Counsel for the Petitioner.
2. Report from the ROC/RD is still awaited. Therefore, further two weeks' time is granted to the ROC/RD to file its report and one week thereafter to the Petitioner to file its response to the said report.
3. List the matter on **12.06.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)